2026:DHC:9941

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010291202026**

\+ O.M.P.(I) (COMM.) 272/2026

HONASA CONSUMER LIMITED & ANR. .....Petitioners

Through: Mr. Vipul Wadhwa and Ms. Mahek Gupta, Advocates.

versus

M/S SAMIKSHA TRADERS .....Respondent

Through: Mr. Rajat Srivastava, Mr. Nipun Dave and Mr. Lalit Mohan, Advocates.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% 05.11.2026

1. At the outset, learned Counsel appearing for the Respondent undertakes that tweet shall be deleted and no further tweet or any post on any social media shall be made against the Petitioner.

2. In view of the aforesaid statement, nothing further survives for consideration in the present petition. However, if any grievance still subsists, the Petitioner shall be at liberty to approach this Court afresh, as and when the occasion arises.

3. Respondent is directed to delete all tweets against the Petitioner during the course of the day.

4. In view thereof, the present petition is disposed of.

OM PRAKASH SHUKLA, J

NOVEMBER 5, 2026/at

Signature Not Verified
Signed By:ANUBHAV TRIPATHI
Signing Date:05.11.2026 17:06:39